

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2097
ANSWERED ON 04.03.2020

DISPLACEMENT DUE TO MINING

2097. MS. RAMYA HARIDAS:

Will the Minister of MINES be pleased to state:

- (a) The total number of individuals displaced due to mining in the country at present;
- (b) Whether displaced individuals have been awarded compensation/rehabilitation;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Ministry has ensured alternative livelihood development and skill development for displaced individuals; and
- (e) If so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

- (a) to (c): No, Sir. No such information is available with Ministry of Mines, as the subject of providing compensation and rehabilitation to the individual/families displaced due to mining activities is pertains to the respective State Governments.
- (d) & (e) : The Mines and Mineral (Development & regulation) Act, 1957 provides provision for constitution of District Mineral Foundation by the State Govt. with the objective that it works for the interest and benefit of the persons and areas affected by mining related operations.
